THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL NEW DELHI

Interlocutory Application No.926/2020 Un-numbered Company Appeal (AT) No. /2020 (F.No.14.02.2020/NCLAT/UR/317

In the matter of:

Smt. Abhilasha & Ors. Appellants

Versus

M/s Maurya Infotek Pvt. Ltd. & Anr.

.... Respondents

Appearance: Mr. Gautam Bajaj, Advocate for the Appellants

28.02.2020

This is an application to extend the time granted for curing the defects.

- 2. The facts of the case are that the Appellants filed the Memo of Appeal on 14.02.2020 and the Office after scrutiny of the Memo of Appeal on 15.02.2020, intimated the defects to the Appellants on the same day and returned the Memo of Appeal to the Appellants on 17.02.2020. The Appellants re-filed the Memo of Appeal on 26.02.2020. It is stated in the Interlocutory Application (IA) that delay of four days' occurred on account of certain objections in filing i.e. requiring typing of certain annexures etc., so, the same may be condoned.
- 3. Heard learned Counsel appearing for the Appellant and perused the averments made in the IA as well as Office report.
- 4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.
- 5. List the case before the Hon'ble Bench under the heading 'for admission'.
- 6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey) Registrar